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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

Registration T.A No.595 of 1987.

Shri. S.H.M. Nagvi Petitioner.

Versus.

Union of India & Others ... Respondents.

Hon'ble G.S.Sharma, J.M.
Hon'ble K.J.Raman, A.M.

This Writ petition under Article 226 of the constitution of India has been received on transfer from the High Court of Judicature at Allahabad under section 29 of the Administrative Tribunals Act 1985. The petitioner is an employee of Cantonment Board, Allahabad and the dispute relates to his service matter.

None is present for the respondents of this case.

Shri.Krishna Murari, brief holder of Shri.G.N.Verma learned Counsel for the petitioner is present and has been heard, on the question whether the petition is maintainable in this Tribunal. He agrees with the view that as the petitioner is not an employee of Government of India his petition is not maintainable in this Tribunal. The record has, therefore, to be sent ^{back} to the High Court.

Let the record of this case be returned to the High Court.

W.C. Raman
Member(A)

G.S. Sharma
Member(J)

Dated: 27th January, 1989.
brc/